

FORM 'E'

Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 17 / RTI  
Dated 8./04/2024

To,

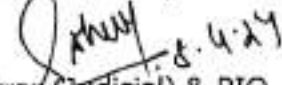
Mrs. Sashi Maheswari,  
38, Byelane-6, Tarun Nagar,  
ABC, Guwahati.


1. Please refer to your RTI application registered vide I.D. Number 245/2023-24 dated 28/03/2024 forwarded to undersigned seeking information relating number of copies subscribed of GLT & GLR for 2024 towards Subordinate Judiciary.
2. The information asked for is as follows:

Year	Sl.No.	Subordinate Judiciary	Gauhati Law Reports (G.L.R)	Gauhati Law Times (G.L.T)
2024	(i)	Central District Court Libraries	34	34
	(ii)	S.D.J.M. (M) Court Library	18	18
	(iii)	C.J.M. Courts	34	34
	(iv)	All Subordinate Courts of Assam (except S.D.J.M (M) Court Library & C.J.M. Courts)	341	341
		<b>Total</b>	<b>427</b>	<b>427</b>

Received  
10.4.2024

Yours' sincerely

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
8/4/2024

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-01/2023-24/34/ RTI  
Dated 24/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Ms. Binipriya Devi,  
Qtr No 16B, Nambari,  
Maligaon, Guwahati-781011.

Sub: Information under RTI Act.

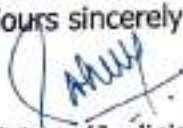
Ref: Your RTI application regd. vide ID No. 246/2023-24 dated 26/03/2024


Madam,

Photocopies of your answer scripts in respect of Stenographer Grade III 2023, are ready to be provided as per your request. You are to pay cost of Rs. 45/- (Forty five) only (i.e. @ Rs. 5/- per sheet x 9 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

Yours sincerely,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

24-04-2024  
  
24/4/2024

*By Speed Post*


FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/ 36/ RTI  
Dated 24/04/2024

To,

Mr. Sanjeev Arora  
H. No-10, Chand Avenue, Amritsar  
Punjab - 143008

1. Please refer to your RTI applications registered vide I.D. Number 247/2023-24 Dated 27/03/2024 forwarded to undersigned seeking opinion in respect of commercial Court.
2. There is no specific data available with this Registry in respect of Rule 7 of Commercial Court Rules adopted effective from June 1 of 2019 including amendments.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
N. K. B. S.  
24/4/24  
24-04-2024

MS  
25/4/24

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2023-24/ 32 / RTI  
Dated 24/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Mr. Sanjit Singha,  
H.No-22, Bharalumukh,  
Santipur, Pin-781009.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 248/2023-24 dated 30/03/2024

Sir,


Photocopies of your answer scripts in respect of AJS Grade-I, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 165/- (One hundred sixty five) only (i.e. @ Rs. 5/- per sheet x 33 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(l)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

Yours sincerely,

Encl: As stated above

Received by  
Smt. Smt. A. D. S.  
2/5/24

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

23/4/2024

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2023-24/ 25 /RTI

Dated Guwahati, 18/04/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Bajali / Barpeta / Baksa / Biswanath / Bongalgaon / Cachar / Chirang / Charaideo /  
Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /  
Hailakandi / Hojai / Jorhat / Karimganj / Kamrup (M)/ Kamrup, Amingaon /Karbi  
Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar /  
Sonitpur /South Salmara / Tinsukia / Udalguri / West Karbi Anglong

Sub: Request for information under Right to Information Act, 2005.


Ref: RTI application by Mr. Vanga Ramya, Regd. Vide ID: 249/2023-24 dated 22/03/2024.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Vanga Ramya, for taking necessary action in all the queries (relating to District Courts), from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,


  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

18/04/2024

Memo No. No. HC.XXXV -14/2023-24/ 26 / RTI, dated the ...18...../4/2024.

Copy to:

Mr. Vanga Ramya, H.No-5-96, Mulkanoor, Telangana, [E-mail-vangaaamiya@gmail.com](mailto:E-mail-vangaaamiya@gmail.com). He is requested to approach the abovementioned PIOs for getting the information in respect of his queries.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

18/04/2024





FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/28/ RTI  
Dated 22/04/2024

- To,
- Mr. Vanga Ramya,  
H.No-5-96 Mulkanoor,  
Bhemadevarapally, Hanmakonda,  
Telangana-505471  
E-mail-vangaaamiya@gmail.com
- A) Please refer to your I.D. Number 249/2023-24 dated 22/03/2024 addressed to undersigned regarding various recruitment and dismissal of Gauhati High Court and District Courts.
- B) The information asked for is as follows:
1. Kindly note that Notifications from the year 2010 regarding direct recruitment are available in the public domain which can be accessed online through the Gauhati High Court official website, i.e. **ghconline.gov.in** by following the link below:-  
<https://ghconline.gov.in/index.php/recruitment-notices/>
- 2., 3. & 4. With regard to the queries at Serial No. 2, 3 & 4, the information at separate sheets is attached herewith.

Encl: As stated above.

Yours faithfully,  
  
22-04-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
22/4/2024



Withdrawn

ID No: - 251/2023-24

Date - 28/3/2024

Date:-04/04/2024

To,

**The First Appellate Authority under RTI, Act**

Gauhati High Court

M.G. Road, Uzanbazar

P.S.-Latashil, Giwahati

Dist:- Kamrup(M), Assam.

Sub- An application for withdrawal of RTI appeal dated 22/03/2024.

Sir,

With due respect I have submitted an RTI appeal under Section 19(1) of the RTI Act, 2005 on 22/03/2024 before your honour.

Now I want to withdraw the said appeal and not to pursue the same any further.

Therefore, your honour may close my RTI appeal dated 22/03/2024.

Thanking you.

**Address for Communication:-**

Mrs. Damayanti Deka Das  
W/o- Late Hiranya Kumar Das  
C/o- Sri Rajendra Kumar Das  
R/o- Boluram Dowarah Path  
Near Jeyoti Moral Club  
Chiring Chapori  
Dist:- Dibrugarh  
Pin:- 786001  
Mobile:- 9954397710  
9954136006

Yours Faithfully

*Damayanti Deka Das*

(Damayanti Deka Das)



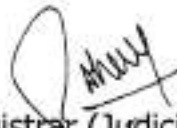
FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 38 / RTI  
Dated 25./04/2024

To,

Mrs. Jamuna Gogoi Phukan,  
H.no-09, D Taroo path, Krishnapur,  
Beltola - 781028

1. Please refer to your RTI application registered as I.D. Number 252/2023-24 dated 28/03/2024 addressed to undersigned seeking copy of the grading of her ACR for the year 2010, which was communicated to her.
2. Copy of the grading of her ACR for the year 2010, which was communicated to her, when she was posted as Munisiff/ Judicial Magistrate First Class at Tihu, Nalbari, Assam is attached herewith.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Received  
S. Borhavi, Adv.  
26.04.2024

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2024-25/ 33 / RTI  
Dated 24/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Mr. Hemanga Barman,  
Vill-Barbang, Majiupara,  
Patacharkuchi, Barpeta,  
Assam, Pin-781325.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 01/2024-25 dated 01/04/2024

Sir,

Photocopies of your answer scripts in respect of AJS Grade-III, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 275/- (Two hundred seventy five) only (i.e. @ Rs. 5/- per sheet x 55 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

Encl: As stated above

*Received.*  
*Hemanga Barman*

Yours sincerely,

*[Signature]*

*24.04.2024*

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

*[Signature]*  
*23/4/2024*

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-01/2023-24/35/ RTI  
Dated 24/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Mr. Maruf Ahmed Choudhury,  
Vill & P.O.-Maizgram, Karimganj,  
Pin-788712.  
Email- [lookformaruf@gmail.com](mailto:lookformaruf@gmail.com)

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 02/2024-25 dated 01/04/2024

Sir,

The information asked for is as follows:

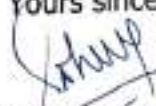
**1 & 2.-** Photocopies of your answer scripts in respect of Stenographer Grade III 2023, are ready to be provided as per your request. You are to pay cost of Rs. 50/- (Fifty) only (i.e. @ Rs. 5/- per sheet x 10 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.


**3.** Evaluation of the transcribed scripts of the candidates are done by the nominated evaluators who are expert in the field and allotment of marks is purely the discretion of the nominated evaluator.

**4.** As per Section 8(1)(j) of the RTI Act, 2005 information sought for cannot be furnished as it pertains to third party information and you have not showed any larger public interest in this regard.

Further, you are informed not to share your answer sheets with third party.

Yours sincerely,

  
24-04-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
24/4/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 4/2024-25/23/ RTI  
Dated 10/04/2024


To,

Mr. Jayesh Kulkarni,  
Saptashrungi Omkar HSG SOC,  
Farshi Maidan, CIDCO M2 N9 Plot No 13/1,  
Maharashtra-431003  
E-mail: jayesh.kulkarni1@gmail.com

1. Please refer to your RTI application registered vide I.D. Number 03/2024-25 dated 01/04/2024 forwarded to undersigned seeking information relating to regarding miscellaneous aspects of Judiciary.
2. The information asked for is as follows:

The queries are hypothetical and vague which demands opinion or view of the PIO, which does not fall under the definition of "**information**" under RTI Act, 2005. Hence, sought for information cannot be furnished.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
10/4/2024



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/ 31 / RTI  
Dated 24/04/2024

To,

Mr. Lalit Parmar,  
85 86, Anuradha Nagar,  
Khandwa Road, Indore,  
Madhya Pradesh-452020.

1. Please refer to your I.D. Number 04/2024-25 dated 01/04/2024 forwarded to undersigned seeking miscellaneous information relating to Rape cases at Gauhati High Court and Subordinate Courts.
2. The information asked for is as follows:

Number of **Rape Cases** Instituted, Disposed off & Pending for the last 04 (four) years in the Subordinate Courts under the jurisdiction of the Gauhati High Court.

**State: Assam**

Year	Instituted	Disposal	Pendency
2024 (As on 31.03.2024)	544	536	6586
2023	4073	3305	6538
2022	3674	2929	5667
2021	2621	1871	4746

**State: Mizoram**

Year	Instituted	Disposal	Pendency
2024 (As on 31.03.2024)	08	11	40
2023	28	40	46
2022	46	25	65
2021	22	17	49



  
24/4/24

**State: Nagaland**

Year	Instituted	Disposal	Pendency
2024 (As on 31.03.2024)	01	02	76
2023	14	17	91
2022	27	19	95
2021	29	14	83

**State: Arunachal Pradesh**

Year	Instituted	Disposal	Pendency
2024 (As on 31.03.2024)	15	14	203
2023	90	98	204
2022	92	72	207
2021	54	51	189

  
24.04.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati  
  
23/4/2024

**FORM 'E'**  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/ 30 / RTI  
Dated 24/04/2024

To,

Mr. Yogesh Premanand Sagar,  
Heera Nagar, Near Deepak Atta Chakki,  
Jamner Road, Bhusawal, Jalgaon-425201  
E-mail: ypsonar1983@gmail.com

1. Please refer to your I.D. Number 05/2024-25 dated 01/04/2024 forwarded to undersigned seeking miscellaneous information relating to Rape cases at Gauhati High Court and Subordinate Courts.
2. The information asked for is as follows:  
Number of **Matrimonial Cases** pending in the Subordinate Courts and Outlying Benches under the jurisdiction of Gauhati High Court as on 31.03.2024.


**Principal Seat & Outlying Benches**

Sl.No.	Benches	Pendency as on (Mat Appeal)
1	Principal Seat	121
2	Kohima	Nil
3	Aizawl	Nil
4	Itanagar	01

**Subordinate Courts**

Sl.No.	Category of cases	Pendency			
		Assam	Nagaland	Mizoram	Arunachal Pradesh
1	The Hindu Marriage Act, 1955.	6309	25	3	35
2	The Protection of Women from Domestic Violence Act, 2005	9134	01	7	170

3	The Special Marriage Act, 1954	1083	26	1	14
4	The Muslim Personal Law (Shariat) Application Act, 1937 (for matrimonial cases involving Muslim couples)	879	0	0	00
5	The Indian Divorce Act, 1869 (for matrimonial cases involving Christian couples)	39	33	5	07
6	The Parsi Marriage and Divorce Act, 1936	00	0	0	00
7	Section 125 of the Code of Criminal Procedure (CrPC) (for maintenance cases)	7771	45	112	149
8	Etc.	3337	-	42	-

  
 Registrar (Judicial) & PIO  
 Gauhati High Court, Guwahati

24.04.2024




FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 37/ RTI  
Dated 24/04/2024

To,  
Mr. Saptarshi Dutta  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 06/2024-25 Dated 03/04/2024 addressed to undersigned seeking copy of your **ACR** for the year 2023.
2. Copy of entire ACR (Remarks of Reporting /Reviewing/Accepting Authority) cannot be provided under RTI Act, as the same is confidential in nature, hence disclosure of which is barred under Section 8(1) (i) of The RTI Act , 2005 and The Official Secrets Act, 1923.

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**  
24-04-2024  
N.1200  
24/4/24

Received  
SD  
25/4/24.

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2024-25/21 / RTI  
Dated 9/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Ms. Bismita Koushik,  
House No-36, Bhetapara,  
Chandra Choudhury Path,  
Guwahati-781028.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 07/2024-25 dated 03/04/2024

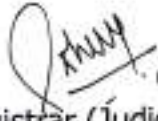
Madam,

Photocopies of your answer scripts in respect of AJS Grade-III, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 225/- (Two hundred twenty five) only (i.e. @ Rs. 5/- per sheet x 45 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(1)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.


Yours sincerely,

Encl: As stated above

  
09.04.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Received amount  
Rs 165/-

Received  
Bismita Koushik  
10-04-24

  
9/4/2024

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2024-25/ 22 / RTI  
Dated 10/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Ms. Saurav Balshya,  
House No-14, NPS Road,  
Lokhra, Guwahati-781040.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 08/2024-25 dated 03/04/2024

Sir,

Photocopies of your answer scripts in respect of AJS Grade-III, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 305/- (Three hundred five) only (i.e. @ Rs. 5/- per sheet x 61 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

End: As stated above

Yours sincerely,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahat

Received  
Saurav Balshya  
22/04/2024

10-04-2024  
20/4

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2024-25/ 12 /RTI

Dated Guwahati, 8./04/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Sibsagar.

Sub: Request for information under Right to Information Act, 2005.

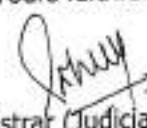
Ref: RTI application by Mrs. Damayanti Deka Das, Regd. Vide ID  
No.09/2024-25 Dated 04/04/2024.

Madam,

With reference to the subject cited above, I would like to inform you that only available information with the Registry is that Late Hiranya Kumar Das, the then Asstt. District & Sessions Judge (now termed as Civil & Asstt. Sessions Judge), Sivsagar (under suspension) was retired compulsorily, by Full Court Resolution dated 15/03/1997. Hence, I am forwarding herewith a RTI application by Mrs. Damayanti Deka Das, for taking necessary action from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,


 08-04-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. HC.XXXV -14/2024-25/ 13 / RTI, dated the 8 /04/2024

Copy to:

Mrs. Damayanti Deka Das, near Jeyoti Moral club, Chiring chapori, Dibrugarh-789001. She is requested to approach the abovementioned PIO for getting the information in respect of her queries.

Received  
Debasit Gogoi  
on behalf of  
Damayanti Deka Das  
8/4/24

 08-04-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2024-25/ 24 / RTI  
Dated 10 /04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Ms. Jonali Borah,  
Vill-Bongaon, Norakonwar,  
P.O.- Rahdhala,  
Golaghat, Pin- 785622.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 10/2024-25 dated 06/04/2024


Madam,

Photocopies of your answer scripts in respect of AJS Grade-I, 2023 are ready to be provided as per your request. You are to pay cost of Rs. 145/- (One hundred and forty five) only (i.e. @ Rs. 5/- per sheet x 29 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

End: As stated above

Yours sincerely,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

10-04-2024  
@  
20/4/20

Received  
Jonali Borah  
30.04.2024

**FORM 'E'**  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/66/ RTI  
Dated 10/05/2024

To,  
Mr. Bidyut Bikash Goswami,  
Gauhati High Court, Guwahati

1. Please refer to your RTI application registered as I.D. Number 11/2024-25 dated 10/04/2024 addressed to undersigned seeking information regarding consideration of Sri Nirod Sarma for promotion to higher posts.

2. The information asked for is as follows:

Query no. (i) Sri Nirod Sarma, Secretary to the HCJ, was not included in the zone of consideration for promotion to the post of Assistant Registrar after his appointment as Protocol Officer on 25.11.2016. Since Shri Nirod Sarma was not included in the zone of consideration for promotion to the post of Assistant Registrar after his appointment as Protocol Officer on 25.11.2016, the question of relevant documents related to it does not arise.

Query no. (ii) Below are the name of AOJs who were appointed to their respective posts after appointment of Sri Nirod Sarma as Protocol Officer on 25.11.2016 and subsequently considered for promotion to the post of Assistant Registrar.

Sl. No.	Name	Date of promotion to the post of Assistant Registrar
1.	Sri Randev Das	25.11.2016
2.	Sri Kamala Kanta Rajkumar	25.11.2016
3.	Smt. Kalyani Pathak	30.11.2017
4.	Sri Dilip Kr. Das	11.01.2018
5.	Sri Satish Ch. Choudhury	30.01.2018
6.	Smt. Panchai Sarma	31.01.2018
7.	Sri Mafizur Rahman	01.06.2018

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2024-25/ 43 /RTI  
Dated Guwahati, 30/04/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Golaghat / Karbi Anglong / Nagaon

Sub: Request for information under Right to Information Act, 2005.


Ref: RTI application by Ms. Anamika Gautam, Regd. Vide ID: 12/2024-25 dated 09/04/2024.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Ms. Anamika Gautam, for taking necessary action in all the queries (relating to District Courts), from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

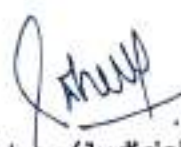
Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2024-25/ 44 / RTI, dated the 30/04/2024.

Copy to:

Ms. Anamika Gautam, Department of Law, Central University of Punjab, Bathinda, Mata Gujri Girls Hostel, Room No.322, Vill-Ghudda, Bathinda-151401 [E-mail-ana.febr14@nluassam.ac.in](mailto:ana.febr14@nluassam.ac.in). She is requested to approach the abovementioned PIOs for getting the information in respect of her queries.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 29 / RTI  
Dated 25/04/2024

To

Ms. Moonmoon Laskar  
House no-5, Shanti path, Jayanagar  
Khanapara-781022

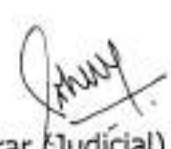
1. Please refer to your RTI application registered as I.D. Number 13/2024-25 Dated 11/04/2024 addressed to undersigned regarding supply of information relating to Shamima Jahan, who is recently recommended as a Judge.

2. The information asked for is as follows.

1 to 4) Sought for information is not available with this Registry.

5) The criteria for recommending Government Advocate/Public Prosecutor are not related to the High Court.

Memorandum of procedure for appointment of Judges of the High Court is available with the Ministry of Law and Justice, Government of India in their official website.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

N. N. N.

25.04.2024




FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 40 / RTI  
Dated 25/04/2024

To

Mr. Shantanu Kumar Mishra  
Neiah Boys Hostel, Shillong  
Meghalaya

1. Please refer to your RTI application registered as I.D. Number 14 /2024-25, (OL-140/2024) Dated 13/04/2024 addressed to undersigned regarding supply of information relating to delay in admission into PHD programme in Sivsagar College.
2. The sought for information cannot be furnished as the queries are not related to the Gauhati High Court.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

N. K. Saha  
25/04/2024

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2024-25/ 27 / RTI  
Dated 20/04/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Ms. Bandita Das,  
House No-43, Uzanbazar,  
Near Kidzee School, Guwahati.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 15/2024-25 dated 18/04/2024

Madam,

Photocopies of your answer scripts in respect of AJS Grade-III, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 235/- (Two hundred thirty five) only (i.e. @ Rs. 5/- per sheet x 47 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(I)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

Yours sincerely,

Encl: As stated above

  
Registrar-(Judicial) & PIO  
Gauhati High Court, Guwahati

Received  
Bandita Das  
23/04/2024


  
20/4/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/42/ RTI  
Dated 29/04/2024

To,  
Mr. Hitesh Chandra Das,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 16/2024-25 dated 18/04/2024 addressed to undersigned seeking copy of your **ACR** for the year 2023.
2. The information sought for cannot be provided as the finalization of ACR for the year 2023 is under process

  
29-04-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Received  
by  
29/4/24

FORM 'E'

Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/41/ RTI  
Dated 29/04/2024

To,

Mr. Bidyut Bikash Goswami,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 17/2024-25 dated 18/04/2024 addressed to undersigned seeking copy of your **ACR** for the year 2021, 2022 and 2023.

2. Query no. (i) & (ii)

Copy of entire ACR (Remarks of Reporting /Reviewing/Accepting Authority) for the year 2021 and 2022 cannot be provided under RTI Act, as the same is confidential in nature, hence disclosure of which is barred under Section 8(1) (j) of The RTI Act , 2005. While the finalization of ACR for the year 2023 is under process.

Query no. (iii)

No such criteria are adopted by the Registry for downgrading an employee in respect of his/her APAR remarks. However, in Part V of the APAR format, the Reviewing Officer may agree/disagree with the assessment made by the Reporting Officer and in case of disagreement, may specify the reasons, if anything he wish to modify or add for upgrading/downgrading the remarks.

*Received copy with the prayer for liberty that may be given for preparing appeal under the due provision of the RTI Act.*

*30/4/2024  
4:00 P.M.*

*[Signature]* 29-04-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/ 29 / RTI  
Dated 21/04/2024


To,


Mr. Balaji. B  
11/102, Melastreet, Thenkalam,  
Tirunelveli-627357, Tamilnadu.

1. Please refer to your I.D. Number 18/2024-25 dated 19/04/2024 forwarded to undersigned seeking miscellaneous information relating to pendency of cases at Gauhati High Court and Subordinate Courts.
2. The information asked for is as follows:

Number of cases pending in the Gauhati High Court as on 31/03/2024.

<b>Gauhati High Court</b>	<b>Total Pending cases</b>
Principal Seat	46,189
Kohima Bench	843
Aizwal Bench	560
Itanagar Bench	1,591
Assam District Court	4,58,520
Nagaland District Court	3,914
Mizoram District Court	6,227
Arunachal Pradesh District Court	16,570

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
23/4/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 1/2024-25/58/ RTI  
Dated 08/05/2024


To,

Dr. Naveen Prakash Nautiyal,  
6/5, Jangpura B, New Delhi,  
Near Mother Teresa Home,  
New Delhi-110014.  
E-mail- nautiyalnaveen83@gmail.com

1. Please refer to your I.D. Number 19/2024-25 dated 19/04/2024 addressed to undersigned regarding PM CARES Fund.
2. The information asked for is as follows:  
No fund has been transferred to the PM CARES Fund from 2020 to 2024 (till date).

Yours faithfully,

  
08.05.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
8/5/2024

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2023-24/ 49 /RTI

Dated Guwahati, 02/05/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Tinsukia

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Milton Paul, Regd. Vide ID No. 20/2024-25  
Dated 19/04/2024.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Milton Paul, for taking necessary action from your end (Q No-1 to Q No.5) as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Q. No 6,7 & 8 - Under RTI Act sought for information cannot be furnish, as the query demands opinion of the PIO

Yours faithfully,

Encl: As stated above.

*[Signature]* 02.05.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. HC.XXXV -14/2023-24/ 50 / RTI, dated the 02 /05/2024

Copy to:

Mr. Milton Paul, Ledo Kalpara, Mob- 7896809070. He is requested to approach the abovementioned PIO for getting the information in respect of his queries.

*[Signature]* 02.05.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

*[Handwritten initials]*  
31/5/24

**FORM 'E'**  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/60 / RTI  
Dated 09/05/2024

To,

Mr. Punreesh Dikshit,  
Datta Mandir Chowk,  
Viman Nagar, Pune,  
Maharashtra-411014.  
E-mail: [punreeshdikshit@gmail.com](mailto:punreeshdikshit@gmail.com)

1. Please refer to your I.D. Number 21/2024-25 dated 10/04/2024 forwarded to undersigned seeking miscellaneous information relating to vacancy at Gauhati High Court and Subordinate Courts.
2. The information asked for is as follows:

<b>Gauhati High Court</b>		<b>Sanctioned Strength</b>	<b>Working Strength</b>	<b>Vacancy</b>
<b>Gauhati High Court Judges</b>		30	24	6
<b>Gauhati High Court Establishment</b>		855	775	80
<b>NB: A separate sheet of vacancy position has been enclosed herewith</b>				
<b>Vacancy position of Assam Judicial Services as on 28.03.2024</b>				
<b>Grade</b>	<b>Sanctioned Strength</b>		<b>Working Strength</b>	<b>Vacancy</b>
I	131		116	15
II	148		139	9
III	206		176	30
<b>Total</b>	<b>485</b>		<b>431</b>	<b>54</b>
<b>Vacancy position of Nagaland Judicial Services as on 28.03.2024</b>				
<b>Grade</b>	<b>Sanctioned Strength</b>		<b>Working Strength</b>	<b>Vacancy</b>
I	15		14	1



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/46/ RTI  
Dated 01/05/2024


To,

Mr. Jayesh Kulkarni,  
Saptashrungi Omkar HSG SOC,  
Farshi Maidan, CIDCO M2 N9 Plot No 13/1,  
Maharashtra-431003  
E-mail: [jayesh.kulkarni1@gmail.com](mailto:jayesh.kulkarni1@gmail.com)

1. Please refer to your RTI application registered vide I.D. Number 22/2024-25 dated 22/04/2024 forwarded to undersigned seeking information relating to regarding miscellaneous aspects of Judiciary.
2. The information asked for is as follows:

The queries are hypothetical and vague which demands opinion or view of the PIO, which does not fall under the definition of "**information**" under RTI Act, 2005. Hence, sought for information cannot be furnished.

  
01-05-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
1/5/2024

11


FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/ 59 / RTI  
Dated .8./05/2024

To,

Mr. Kartikeya Chaturvedi  
2198, Pramila kutir, Mathura, U.P.-281001

1. Please refer to your RTI application registered vide I.D. Number 23/2023-24 Dated 23/04/2024 forwarded to undersigned seeking information relating to pending cases where Government is a party.
2. The information asked for is as follows:
  - 1 - Total 1,102 are pending at the Gauhati High Court where the Govt. of India is a party as on 04/05/2024.
  - 2.- Sought for information is not maintained by the Registry.
  - 3.- Relates to the Govt. of India.
  - 4.- Sought for information is not readily available with this Registry.

  
08-05-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/47/ RTI  
Dated 01/05/2024

To,  
Mrs. Tanaz Yesmin Salkia,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 24/2024-25 dated 29/04/2024 addressed to undersigned seeking copy of your **ACR** for the year 2023.
2. The information sought for cannot be provided as the ACR for the year 2023 is yet to be completed.

*[Handwritten signature]*  
11/5/24

*[Handwritten signature]* 01-05-2024  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati,**

*[Handwritten initials]*  
1/5/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 48 RTI  
Dated 2.05/2024


To

Mr. Amrit Nath  
Qtr no. 489, Narangi Army Canteen, Satgaon

1. Please refer to your RTI application DEV registered as I.D. Number 25/2024-25 Dated 22/04/2024 (OL-141/2024) addressed to undersigned regarding supply of information relating to restoration of marriage in Mohammedan law.
2. The information asked for is as follows.

Under RTI Act sought for information cannot be furnish, as the query demands legal opinion of the PIO.

While precedents relating to the restoration of marriage in Mohammedan law of last 5 years is not readily available with this Registry.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.




O/c


By Speed Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/67/ RTI  
Dated 14/05/2024

- To,
- Mr. Ram Bachan Singh,  
Saikia Chuburi, Borjhargaon,  
P.O.-Dekargaon, Tezpur,  
Sonitpur-784501.  
Ph - 8011501214
1. Please refer to your RTI application registered vide I.D. Number 26/2024-25 dated 09/05/2024 forwarded to undersigned seeking information regarding Case No. CRL.PET.49/2023.
  2. The information asked for is as follows:
    - (i)& (ii) The present status of the case CRL.PET.49/2023 is available in the public domain which can be accessed online through the Gauhati High Court official website, i.e., **ghconline.gov.in**, the link is as follows:-  
<https://ghcservices.assam.gov.in/casestatus/>  
[https://hcservices.ecourts.gov.in/ecourtindiaHC/index\\_highcourt.php?state\\_cd=6&dist\\_cd=1&stateNm=Assam](https://hcservices.ecourts.gov.in/ecourtindiaHC/index_highcourt.php?state_cd=6&dist_cd=1&stateNm=Assam)
    - (iii) The stay order was granted on 23.01.2023 instead of 30.03.2023.
    - (iv) & (v) The question demands opinion of the PIO and under the provision of RTI Act, 2005, the PIO cannot render his opinion as information.

  
14.05.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
14/5/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 1/2024-25/65 / RTI  
Dated 09/05/2024

To,

Mr. Dudul Das,  
Falihamari, Damlong,  
Kachua Basti, Nagayan pam,  
Kamrup (M), Pin-781028

1. Please refer to your RTI application registered vide I.D. Number 27/2024-25 dated 29/04/2024 forwarded to undersigned seeking information relating to Sri Dipak Thakuria, Special Judge, Assam.
2. The information asked for is as follows:
  - (a) Sri Dipak Thakuria has been working as Special Judge, Assam since 03.02.2020.
  - (b) The normal tenure of stay in one zone shall be 3 (three) years from the date of joining at a station as per Transfer policy for Judicial Officers of Assam. However, transfer being an incidence of service, the Judicial Officers are transferred from one station to another in routine or on account of administrative exigency, or for better administration of justice, at the discretion of Hon'ble the Chief Justice.
  - (c) No specific order is issued by the competent authority in respect of Sri Dipak Thakuria, Special Judge, Assam for extension of stay at one place beyond 3 (three) years.

Received on  
10/05/24  
Dudul Das

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

09.05.2024  
Gda  
9/5/2024

**THE GAUHATI HIGH COURT**

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

H.C. XXXV-01/2024-25/45/RTI

Dated 1/05/2024

From : Mr. S. Dhar  
Registrar (Judl) & PIO,  
Gauhati High Court, Guwahati

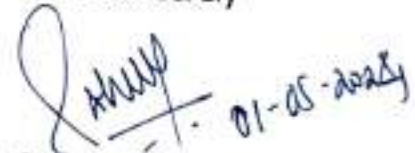
To : Mrs. Manasi Kundu Maity  
Saldangra, West Bengal-721121

Sub :- Reply to your First Appeal application received on 29/04/2024.

Madam,

With reference to the subject cited above, I am to inform you that appropriate forum to file your First Appeal is **District & Sessions Judge & FAA** of the concerned Judicial District and not the Gauhati High Court.

Yours Sincerely



**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/76/ RTI  
Dated 20/05/2024

To,

Mr. Ritesh Kumar,  
Village- Kathar Khurd,  
P.O.-Chaukiya, Block-Simri,  
Buxar, Bihar, Pin-802133.  
E-mail: [supremecourtriteshkumar@gmail.com](mailto:supremecourtriteshkumar@gmail.com)

A. Please refer to your RTI application registered vide I.D. Number 29/2024-25 dated 29/04/2024 forwarded to undersigned seeking information relating to Indian Judiciary.

B. The information asked for is as follows:

1. The query relates to the Department of Justice.

2.,3.,4.&5. The queries relates to the Supreme Court of India.

6. The descriptive profiles of the Judges of the High Court are available in the public domain which can be accessed online through the Gauhati High Court official website, i.e. [ghconline.gov.in](http://ghconline.gov.in) by following the link below:-

<https://ghconline.gov.in/index.php/honble-the-chief-justice-sitting-judges/>

7.&9. With regard to the queries at Serial No. 7 & 9, the information at separate sheets are attached herewith.

**8. The number of Subordinate Courts and Fast Track Courts of Assam are as follows:**

(a) Subordinate Courts- 423

(b)Fast Track Courts- At present, no permanent Fast Track Courts are functioning in the state of Assam. However there are 40 numbers of Courts that are functioning as Designated Fast Track Courts to deal matters like Cases u/s 376 IPC, Cases under Wildlife (Protection) Act, 1972 and Rape/Murder/Rape & Murder of women and children.

**The number of Subordinate Courts and Fast Track Courts of Nagaland are as follows:**

(a) Subordinate Courts- 30

(b)Fast Track Courts-1



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -03/2024-25 /85/ RTI  
Dated 29/05/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court-781001

To : Mr. Hari Nath Paul,  
Flat No-3C, Shine Shanti Greeno Apartment,  
PNGB Road, Gotanagar, P.O.-Malligaon,  
Pin-781011.

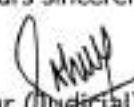
Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 30/2024-25 dated 30/04/2024

Sir,

Photocopies of available documents in respect of resolution of meeting, office note proceedings, order/reasons for non grant of ACP/MACP for the period from 08/10/2004 to 01/11/2017, is ready to be provided as per your request. You are to pay cost of Rs. 125/- (One hundred twenty five) only (i.e. @ Rs. 5/- per sheet x 25 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(I)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Received  
29/05/2024

29/05/2024